

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.8631/2021

(Arising out of impugned final judgment and order dated 24-05-2021 in WP No.7445/2019 passed by the High Court of Judicature at Bombay)

SOU. ANITA RAMDAS MAGAR

Petitioner(s)

VERSUS

SOU. BHAGYALAXMI PRAKASH MAHANTA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75480/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75481/2021-EXEMPTION FROM FILING O.T.)

Date : 12-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Ms. Qurratulain, Adv.  
Mr. Shivaji M. Jadhav, AOR  
Mr. Ansh R Shah, Adv.  
Mr. Brij Kishor Sah, Adv.  
Mr. Nicholas Chaudhary, Adv.  
Ms. Damini Hajela, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

We are not inclined to interfere with the impugned order.

The special leave petition is, accordingly, dismissed.

Pending applications stand disposed of.

(RASHMI DHYANI)  
COURT MASTER

(POONAM VAID)  
COURT MASTER (NSH)